COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 332 OF 2016 &</u> <u>IA NOs. 706 OF 2016, 568 & 699 OF 2017</u>

Dated: 5th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Nuclear Power Corporation of India Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Bhavana Dhuman

Mr. K.P.Singh, CE

Counsel for the Respondent(s) : Mr. T.A.N.Reddy

Mr. Deep Rao

Mr. Rohit Gera (Rep.) for R-2 Ms. Sakie Jakharia for R-3

Mr. Manoj Kr. Sharma for Mr. Pradeep Misra for R-4

ORDER

IA NO. 568 OF 2017

(Appl. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

IA NO. 699 OF 2017

(Appl. for directions)

Issue notice returnable on 27.09.2017. Ms. Bhavana Dhuman takes notice on behalf of the appellant; Ms. Sakie Jakaria takes notice on behalf of Respondent No.3 and Mr. Manoj Kr. Sharma takes notice on behalf of Respondent No.4. Dasti, in addition, is permitted.

APPEAL NO. 332 OF 2016

Learned counsel for the appellant seeks two weeks more time to file rejoinder. She may take steps to file the same on or before 20.09.2017 after serving copy on the other side.

List the matter on <u>27.09.2017.</u>

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai) Chairperson